





मान. विधायक – श्री राजेश कुमार शुक्ला
विधानसभा अतारांकित प्रश्न क्रमांक-4190 के प्रश्नांश ‘क’ की जानकारी

Information regarding Vidhansabha
Question number - 4190.

Amount of RE based power procurement by MPPMCL

Financial Year	Energy Procured from Solar RE Source (MU)	Energy Procured from Non-Solar Renewable Source (MU)			
		WEGs	Biomass/Biogass/MSW	SHP	Total
2015-16	836.00	1454.00	128.00	103.00	1685.00
2016-17	894.89	3413.00	105.00	162.00	3680.00
2017-18	1298.00	4043.00	42.76	91.01	4176.77
2018-19	1902.00	4659.00	44.48	110.33	4813.81
2019-20	2591.53	4355.41	36.38	180.31	4572.10
2020-21	3021.00	3785.00	37.91	220.09	4043.00
2021-22	2881.17	4192.21	57.14	172.61	4421.96

 अनुभाग अधिकारी
 म.प्र. शासन
 नवीन एवं नवकरणीय ऊर्जा विभाग

मान. विधायक – श्री राजेश कुमार शुक्ला
विधानसभा अतारांकित प्रश्न क्रमांक-4190 के प्रश्नांश 'क' की जानकारी

भाग 4 (ग)

मध्यप्रदेश राजपत्र, दिनांक 20 जनवरी 2023

23

other technology as may be notified by the Government of India from time to time and shall also include any mechanism that utilises green energy to replace fossil fuels including production of green hydrogen or green ammonia or any other sources, as may be prescribed by the Central Government;"

2.3 Clause (xiii) of the Regulation 2 of the Principal Regulations is amended as under: -

"(xiii) 'Obligated Entity' means the entities which are mandated under clause (c) of Sub-section (1) of Section 86 of the Act to fulfil renewable purchase obligation, which includes Distribution Licensee, Captive User and Open Access Consumer."

2.4 Clause (xvi) of the Regulation 2 of the Principal Regulations is amended as under:-

"(xvi) 'Renewable Energy based Captive Generating Plant' means a Renewable Energy Plant set up by any person to generate electricity primarily for its own use and includes a power plant set up by any co-operative society or association of persons for generating electricity primarily for use of members of such co-operative society or association and satisfies the conditions contained in Rule 3 (1)(a) and 3(1) (b) of the Electricity Rules 2005, as amended from time to time;"

Amendment to Regulations 3 of the Principal Regulations:

3.1 Regulation 3.1 of the Principal Regulations shall be substituted as under:


"3.1 The minimum quantum of electricity to be procured by Obligated Entities from generators of Renewable Sources of Energy including Co-generation from Renewable Sources of electricity expressed as percentage of their total annual procurement of electrical energy during the following Financial Years shall be as under:

Financial Year	Wind RPO	HPO	Other RPO	Total RPO
2022-23	0.81%	0.35%	23.44%	24.60%
2023-24	1.60%	0.66%	25.13%	26.89%
2024-25	2.46%	1.08%	25.63%	29.17%
2025-26	3.36%	1.48%	26.13%	30.97%
2026-27	4.29%	1.80%	26.63%	32.72%
2027-28	5.23%	2.15%	27.13%	34.51%
2028-29	6.16%	2.51%	27.63%	36.30%
2029-30	6.94%	2.82%	28.13%	37.89%

अभिभाग अधिकारी
नवीन एच. व. विधान सभा विभाग

मान. विधायक – श्री राजेश कुमार शुक्ला
विधानसभा अतारांकित प्रश्न क्रमांक-4190 के प्रश्नांश ‘ग’ की जानकारी

क्र.	ग्राम	आवंटित भूमि
1	पूर्वा	608.579 हेक्टेयर
2	गर्दा	62.632 हेक्टेयर
3	निहरवाड़ा	26.17 हेक्टेयर
4	मेहरकुआ	320.168 हेक्टेयर
5	पटना	330.116 हेक्टेयर
6	झरकुंआ	195.296 हेक्टेयर
कुल		1542.961 हेक्टेयर


अनुभाग अधिकारी
न.प्र. शासन
नवीन एवं नवकरणीय सज्जा विभाग